

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9142/2024

[Arising out of impugned final judgment and order dated 29-09-2023 in CRLOP(MD) No. 15913/2019 passed by the High Court of Judicature at Madras at Madurai]

RAMESH KUMARAN & ANR.

Petitioner(s)

VERSUS

STATE THROUGH THE INSPECTOR OF POLICE & ANR.

Respondent(s)

Date : 27-01-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) : Mr. Vairawan A.S, AOR

For Respondent(s) :

Mr. Sabarish Subramanian, AOR
Mr. Vishnu Unnikrishnan, Adv.
Mr. Danish Saifi, Adv.
Mr. Siddhant Singh, Adv.

Mr. A Velan, AOR
Ms. Navpreet Kaur, Adv.
Mr. Prince Singh, Adv.
Mr. Nilay Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the second respondent, without prejudice to the rights of the said respondent, stated that the second respondent is willing to tender apology to the petitioners if the petitioners are willing to put an end to the entire controversy in both criminal proceedings. Though learned counsel

appearing for the petitioners has stated that petitioners are not willing, we are of the view that it is in their interests whether matter can be put to an end by way of amicable settlement. It will be appropriate if the petitioners have rethinking on the issue of settlement. The first petitioner is a member of the Bar. With a view to give the petitioners one more opportunity to rethink, list the petition on 17th February, 2025. If there is no possibility of the settlement, we take up the petition for hearing.

(KAVITA PAHUJA)
AR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)